

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 384/2017 in C.P. (I.B) No. 28/14, 19 & 20/NCLT/AHM/2017**


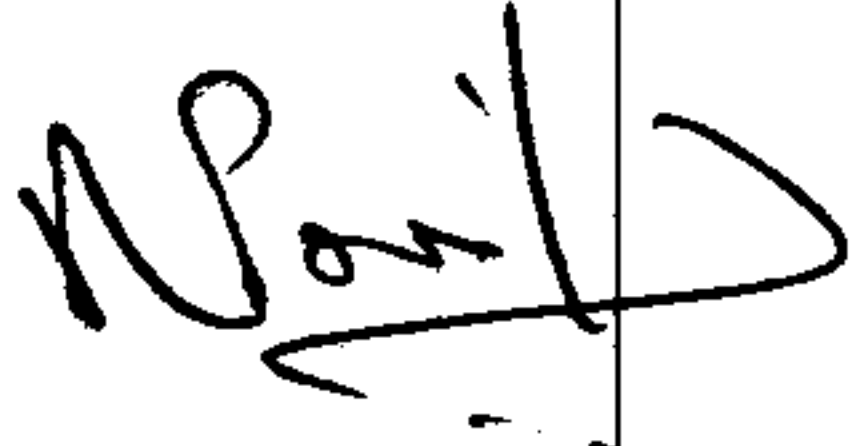
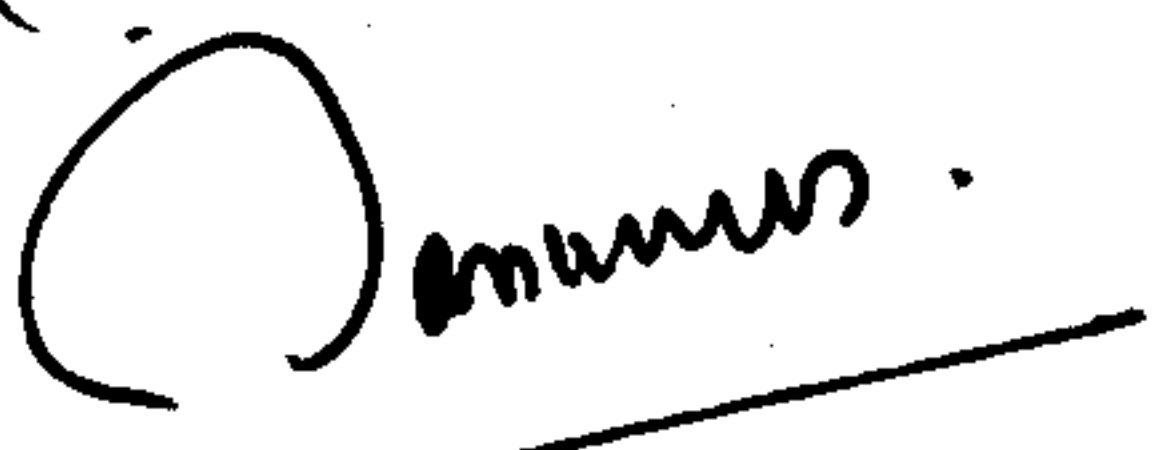

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: Northway Spaces Ltd.  
V/s.  
Diamond Projects Ltd.

Section of the Companies Act: Section 14, 19 & 20 of the Insolvency and  
Bankruptcy Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	ISHAN P. SHAH	Advocate	Petitioner	
2.				
3/	Nitin H. Parikh	Resolutive Profession	Diamond Power Transformers Ltd.	
4).	Jay Kansara	i/b. Wadia Ghandy & Co. for Res. No. 1 <b><u>ORDER</u></b>		 
5).	Priyam Shah Advocates			

Learned Advocate Mr. Ishan Shah present for Applicant. Learned Advocate Mr. Jay Kansara with Learned Advocate Mr. Priyam Shah present for Respondent (SICOM) in IA 384/2017. None present for other Respondents.

RP Mr. Nitin Parikh present.

Proof of service of copy of application on Financial Creditor filed.

Respondents shall file objections, if any, serving a copy in advance to other side.

List the matter on 01.12.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

 27.11.17  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 27th day of November, 2017.